

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI  
O.A. No. 543 OF 2023

IN THE MATTER OF:

Rohit Thakran ...Applicants

Versus

State of Haryana & Ors. ....Respondents

**INDEX**

S. No	Particulars	Page No.
1.	Affidavit on Behalf Of Respondent No.2 – Haryana Shehri Vikas Pradhikaran	1.4

Filed by:

New Delhi

Dated:



Sh. Lokesh Sinhal, Sr. AAG  
Adv. Noopur Singhal  
Counsel for Respondent no. 2  
Email: [noopur4@gmail.com](mailto:noopur4@gmail.com)  
Phone: +91-9312765888

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI

O.A. No. 543 OF 2023

IN THE MATTER OF:

RohitThakran

...Applicants

Versus

State of Haryana& Ors.

....Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO.2 -**  
**HARYANA SHEHRI VIKAS PRADHIKARAN**  
**MOST RESPECTFULLY SHOWETH:**

I, Renu Sogan, IAS aged about 30 years working as Administrator, Haryana Shehri Vikas Pradhikaran , Gurugram, submits as under:

1. That I am the authorized representative of Respondent no.2 in the present matter and in my official capacity as stated above, I am well conversant with the facts and circumstances of the present matter.
2. That I have read the Original Application filed by the Applicants and thus competent to swear the present affidavit in my official capacity based on records.
3. That the present Original Application has been filed with plea to direct the State of Haryana as well as Haryana ShehriVikasPradhikaran to restore the two water bodies/reservoirs existing in Khasra No. 24 and 28 of village Adampur, Gram PanchayatJharsa, Gurugram and to stop all construction activities in the land of said water bodies and to plant the trees in lieu of trees which have been illegally cut from the same.



*Renu*

4. That vide reply dated 12.12.2023, it was submitted by the Respondent no.2 that upon conclusion of the acquisition proceedings and laying out necessary services in year 2014, HSVP had put the Plots carved out in Khasra No. 28 in Public Auction on various dates in year 2021 and 2022. The development works were complete in year 2014.
5. That out of 19 carved out plots on Khasra no.28, 17 plots have already been allotted by HSVP upon deposit of entire consideration money. The details of allotment are reproduced as under for the kind consideration of the Hon'ble Tribunal :-

S.No.	Plot No.	Date of allotment	Date of offer of possession	Date of Possession	Date of sanctioning of the building plan
1	55	24.01.2023	24.01.2023	09.03.2023	06.11.2023
2	56	23.08.2022	23.08.22	13.09.22	
3	59	16.03.2022	16.03.2022	21.10.2022	09.10.2023
4	60	13.09.2022	13.09.2022	19.10.2022	09.10.2023
5	61	16.09.2022	16.09.2022	19.10.2022	
6	62P	13.04.2022	13.04.2022	26.04.2022	12.06.2023
7	63	16.03.2022	16.03.2022	28.03.2022	15.07.22
8	64	24.03.2023	24.03.2023	30.03.2023	
9	65	01.04.2022	01.04.2022	07.04.2022	17.05.2022
10	66	25.01.2023	01.02.2023	21.02.2023	
11	67	24.05.2022	24.05.2022	16.08.2022	
12	68	20.04.2022	20.04.2022	25.04.2022	17.10.2023
13	69	26.04.2022	26.04.2022	14.07.2022	
14	70	16.03.2022	16.03.2022	21.03.2022	
15	71	06.05.2022	06.05.2022	16.06.2022	17.10.2023
16	72p	21.10.2023			



17	54P	29.08.2023	29.08.2023	22.09.2023	06.11.2023
----	-----	------------	------------	------------	------------

6. That it was submitted the third-party rights have been created under Khasra No. 28.
7. That vide order dated 24.01.2024 this Hon'ble Court directed the parties to maintain Status quo as prevailing today till further orders to the contrary.
8. That keeping in consideration the environmental principles as well as rights of allottees, the proposal for allotting alternative land admeasuring approx. 1.9 acres within Haryana, in lieu of land in question at Khasra No. 28, Village Adampur, Gurugram has been sent to the Competent Authority for approval and necessary exercise for identification and allotment of alternate land in lieu of Khasra No. 28 as mentioned above shall be completed within a period of 90 day with the approval of Competent Authority and further the same will be restored as waterbody .It is also submitted that present case may not be treated as precedent.

In view of the submissions made herein above, it is humbly prayed that the status quo order dated 24.01.2024 be vacated and present OA may kindly be disposed of accordingly.

Date:

Place: Gurugram



(Renu Sogan)

Administrator, HSVP, Gurugram

**VERIFICATION:**

Verified on \_\_ day of April, 2024 at \_\_\_\_\_ that the contents of para No.1 to 8 of my affidavit are true and correct based on the information derived from the official record which I believe to be correct. No part of it is false and nothing has been concealed therein.

(Renu Sogan)  
Administrator, HSVP, Gurugram

**ATTESTED**

RAM NIWAS MALIK, ADVOCATE  
NOTARY, GURUGRAM (HR.) INDIA

**19 APR 2024**